

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

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O.A.172/96.

Dt. of Decision : 31-08-98.

M.Srinivasa Rao

..Applicant.

Vs

1. The Admiral Superintendent,  
Naval Dockyard,Visakhapatnam.
2. The Manager (Personnel),  
Naval Dockyard, Visakhapatnam.

..Respondents.

Counsel for the applicant : Mr.P.Krishna Reddy  
Counsel for the respondents : Mr.K.Ramulu, Addl.CGSC.

CORAM:-

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

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ORDER

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ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

Heard Mr. E. Krishna Reddy, learned counsel for the applicant and Miss Shyama for Mr. K. Ramulu, learned counsel for the respondents.

2. This OA is filed to set aside the order of appointment of the applicant i.e., Dockyard Permanent order No.12/86 dated 3-12-86 in so far as appointing the applicant in Skilled Grade and the order passed by the respondents rejecting the representation made by the applicant i.e., No. PIR/1106/REP dated 15-4-95 and for a consequential direction to the respondents to apply the Dockyard Memo No.06/85 and to treat the applicant as HSK.Gr-II category from 1-5-87 when he was appointed in the Naval Dockyard after passing apprenticeship course with all consequential benefits including seniority and arrears of salary.

3. When the OA was taken up for hearing, the learned counsel for the applicant submitted that he is intending to appeal against the order passed by the respondent authorities dated 15-4-95 (Annexure-1) to the higher authority and hence he requests for withdrawal of this OA. But he also requests for liberty to file an appeal.

4. In view of the above submission of the learned counsel for the applicant, the OA is allowed to be withdrawn and liberty is also given to the applicant to take up this case departmentally by filing appeal to the appropriate authorities. We have no doubt in mind that appropriate authority will deal with his appeal in accordance with law.

5. The OA is disposed of as withdrawn. No costs.

B.S.JAI PARAMESHWAR  
(B.S.JAI PARAMESHWAR)  
MEMBER (JUDL.)

31.8.98

Dated : The 31st August, 1998.  
(Dictated in the Open Court)

R. RANGARAJAN  
(R. RANGARAJAN)  
MEMBER (ADMN.)

D. R.  
D. R. 1998

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DA.172/96

Copy to :-

1. The Admiral Superintendent, Naval Dockyard, Visakhapatnam.
2. The Manager (Personnel), Naval Dockyard, Visakhapatnam.
3. One copy to Mr.P.Krishna Reddy, Advocate, CAT., Hyd.
4. One copy to Mr.K.Ramulu, Advl.CS&S., CAT., Hyd.
5. One copy to D.R.(A), CAT., Hyd.
6. One duplicate copy.

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Aug 1998  
as to day

II COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESWAR :  
M(J)

DATED: 31/8/98

~~ORDER/JUDGMENT~~

~~M.A.R.A/C.P.H.O.~~

in

C.A.NO. 172/98

ADMITTED AND INTERIM DIRECTIONS  
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLKR

केन्द्रीय प्रशासनिक अधिकरण  
Central Administrative Tribunal  
प्रेस्च / DESPATCH

17 SEP 1998

हैदराबाद न्यायालय  
HYDERABAD BENCH